IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 1251/2016

IN THE MATTER OF	IN	TH	E	MA	TT	ER	OF	:
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Brian LauPetitioner

v.

S 3 Electrical and Electronics Pvt. Ltd.Respondent

SECTION: UNDER SECTION 433(e), 434(1)(a) of the Companies Act

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

Mr. Raghunatha Sethupathy, Advocate

For the Respondent(s)

Mr. Navneet Kumar Jain, Interim Resolution Professional

ORDER

CA-275(PB)/2017

Notice of the application.

Mr. Aditya Sharma, learned counsel for the respondent accepts notice. It is expected that the bill of the Insolvency Professional would be honoured and a cheque of the amount shall be issued or brought on or before 31.08.2017.

List for further consideration on 31.08.2017.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

29.08.2017 Vineet